श्री सत्यव्रत चत्र्वेदी (उत्तराखंड): महोदय, क्वेश्चन आवर होना चाहिए।...(व्यवधान)...

MR. CHAIRMAN: Please allow the Question Hour to proceed. ... (Interruptions)... The House is adjourned till 12 o'clock.

The House then adjourned at three minutes past eleven of the clock.

The House reassembled at twelve of the clock.

MR. DEPUTY CHAIRMAN in the Chair.

## WRITTEN ANSWERS TO STARRED QUESTIONS

## Regulatory framework for MFIs

- \* 281. SHRI R.C. SINGH: Will the Minister of FINANCE be pleased to state:
- (a) the reason for not providing a regulatory framework to deal with the various issues relating to Micro Finance Institutions (MFIs);
- (b) whether Malegam Committee constituted by the Reserve Bank of India has also recommended setting up of a regulator;
- (c) whether Government would consider fixing a cap on lending rate of MFI, as a stop-gap arrangement in view of the problems being faced by poor people;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (e) In order to provide a formal regulatory framework for promotion, development and regulation of the Micro Finance Sector, the Government of India after consulting all concerned Departments introduced the Micro Financial Sector (Development and Regulation) Bill, in the 14th Lok Sabha on 20.3.2007. The Bill was then referred to the Parliamentary Standing Committee on Finance for examination. However, the Bill lapsed with the dissolution of the 14th Lok Sabha.

Subsequently, in view of the developments in the Micro finance sector, particularly in Andhra Pradesh, the RBI had in October, 2010 constituted a Sub-Committee under Shri Y.H. Malegam, a senior member of the Central Board of Directors of RBI, to study issues and concerns of the Micro Finance Sector including interest rates charged by the lenders in this area. The Malegam Committee in its Report has recommended a regulatory framework for the sector.

RBI vide its circular dated 3rd May, 2011 has inter-alia advised the banks to ensure that the MFIs comply with a margin cap of 12% and interest cap on 26% per annum to be eligible to classify loans to MFIs as priority sector loans.

The Government has formulated a draft Micro Finance Institutions (Development and Regulation) Bill, 2011 taking into account the recommendations of the Malegam Committee as well as the views of the RBI on the Report. The Bill has been put on the website of Ministry of Finance seeking comments of stake holders on the draft Bill.

## Supply of LLINs to Gujarat for the Malaria Control Project

\*282.SHRI KANJIBHAI PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has any plan to supply Long-Lasting Insecticidal Nets (LLINs) to Gujarat under the proposed World Bank-assisted Malaria Control Project, during 2011-12;
  - (b) if so, the number of LLINs proposed to be supplied to Gujarat during 2011-2012; and
  - (c) if supply of LLINs is not proposed during 2011-12, then the probable date of its supply?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

- (b) Three lakhs LLINs are proposed to be supplied to Gujarat during 2011-12.
- (c) Does not arise.

## Distribution of expired medicines under NRHM

†\*283. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that expired medicines are being distributed to people under the National Rural Health Mission (NRHM) being run by Government;
  - (b) if so, the details thereof; and

†Original notice of the question was received in Hindi.